

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

15.

C.P. (IB)/172(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **19.04.2024**

NAME OF THE PARTIES: Maheshwari Fuelchem Private Limited
Vs.
New Bombay Paper Mills Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Swarnima Agrawal a/w Ms. Aditi Shrivastava i/b Bose & Mitra and Co., Ld. Counsel for the Operational Creditor present. None present for the Corporate Debtor.
2. Proxy Counsel appeared on behalf of the Operational Creditor appeared and seeks time to file additional affidavit for clarification of the date of default.
3. List this matter for further consideration on **12.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)